## GOVERNMENT OF INDIA CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO:1219 ANSWERED ON:12.12.2013 CONTRACTS TO PRIVATE COMPANIES Sugumar Shri K. ;Thamaraiselvan Shri R.

## Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is true that the Government is considering to allow long term management contracts for running of airports in the country to private companies instead of privatisation on revenue sharing basis;

(b) if so, the details thereof;

(c) whether the Government is aware that a panel was against privatisation of airports in the country and if so, the details thereof;

(d) whether it is also true that the Government had spent more than Rs. 5000 crores for modernisation of those airports which are considered either for privatization or the long term management contracts; and

(e) if so, the details thereof?

## Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) & (b): Govt. of India (Gol) has `in principle` decided to bring operation, management and development of twenty airport at Chennai, Kolkata, Lucknow, Guwahati, Jaipur, Ahmedabad, Bhubaneshwar, Coimbatore, Trichy, Varanasi, Indore, Amritsar, Udaipur, Gaya, Raipur, Bhopal, Agartala, Imphal, Mangalore & Vadodara in Public Private Partnership (PPP) mode in a phased manner as per the recommendations of Task Force on Financing Plan for 12th Plan Period.

(c): The Department Related Paraliamentary Standing Committee on Transport, Tourism & Culture in its 203rd Report has recommended that Airports Authority of India (AAI) may be permitted to manage and operate all its airports, including the loss-making ones, with a rider that there should be time bound delivery of world class passenger services in a more efficient and transparent manner, matching with those being rendered by private airport operators.

(d) & (e): AAI has invested amount of Rs. 2015 crores and Rs. 2470 crores for the development and modernization of Chennai and Kolkata airports respectively.